



Supreme Court Advocates-On-Record Association

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05.07.2020
New Delhi

To,
The Secretary General,
Supreme Court of India,
New Delhi – 110001.

Sub- Listing of part heard, regular and after notice matters only after joint consent of the concerned AoRs/Party- in- Persons with regard to willingness to appear and argue in Virtual Courts.

Respected Sir,

With reference to the aforesaid subject, we request your good self to kindly consider the notified part heard, regular and after notice matters to be listed only after the joint consent of concerned AoRs/Party- in- Persons.

We request that in future; with regard to part heard, regular and after notice matters, an advance list with sufficient notice period of at least two weeks may be published. That, on receipt of joint consent with regard to willingness for appearing and arguing the matter in Virtual Courts, the matter may be listed in the cause list as described in the schedule of publication vide the SOP dated 04.07.2020. Further that Advocates may also be permitted to circulate letters, accordingly.

Hence, we request you to kindly list the part heard, regular and after notice matters only after joint consent of the concerned AoRs/Party- in- Persons with regard to willingness to appear and argue in Virtual Courts.

Thanking you,
Yours Sincerely

Joseph Aristotle S.
Hony. Secretary,
SCAORA